

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-160(ND)/2017

IN THE MATTER OF:

Ligare Voyages Ltd.

.....Petitioner

v.

Fortis Healthcare Holdings Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 230-232

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (T)

For the Petitioner(s) : Ms. Nidhi Jain, Advocate

ORDER

Learned counsel for the petitioner applies for some time to file affidavit showing the complete compliance with the provisions of Section 230 of the Companies Act, 2013 and the cognate sections. We have seen the notices issued to the Income Tax Department by both the companies to the Assistant Commissioner of the different circles. However, in both the notices the PAN number of the companies have not been quoted to identify these companies by the assessing officers. The petitioner shall issue notice again by disclosing the complete particulars including the PAN number.

List for further consideration on 13.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017

VINEET